

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEWDELHI

R.A. NO.256/2003, MA 1868/03
IN
O.A. NO.3106/2002

New Delhi, this the 10th day of September, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI SARWESHWAR JHA, MEMBER (A)

In the matter of:

Sub Inspector Girdhari Lal Sharma,
No.D/256
S/o Late Nar Singh Dayal Sharma,
R/o H-14, Garhwali Mohalla,
Laxmi Nagar, Delhi

..... Review Applicant

(By Advocate : None)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary,
Delhi Sachivalaya, I.P.Estate,
New Delhi
2. The Commissioner of Police,
Delhi Police Headquarters,
New Delhi-110001
3. The Special Commissioner of Police
Delhi Police Headquarters, New Delhi.
4. The Joint Commissioner of Police,
Delhi Police Headquarters, New Delhi

..... Respondents

(By Advocate Sh. Ajesh Luthra)

ORDER (ORAL)

Hon'ble Shri Sarweshwar Jha, Member (A):

The applicant has prayed for reviewing the order of this Tribunal dated the 22nd May, 2003 in OA No.3106/2002.

S. W.

2. While in his OA 3106/2002 he had prayed for holding a review DPC as early as possible on the ground that vacancies were not fully filled and also for directing the respondents to promote him to the rank of Inspector (Ministerial), he has prayed for the same relief through his RA. The facts that he has submitted in support of his prayer are also the same as had been submitted by him in his OA, which was dismissed by this Tribunal on 22-5-2003, observing that 'the applicant has not made out any case for our interference'.

3. We thus observe that no new facts or material have been submitted by the applicant in the RA which were not available before the Tribunal at the time of final hearing in the OA. We also don't find any error apparent on the face of the record. It appears that the applicant has sought to re-argue the case by way of the RA, which is not permissible. Accordingly, the RA has no merit and, therefore, it is dismissed.

(Sarweshwar Jha)
Member (A)

(V.S. Aggarwal)
Chairman

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